## [TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY PART II, SECTION 3, SUB-SECTION (i)]

## GOVERNMENT OF INDIA MINISTRY OF FINANCE (Department of Revenue)

## Notification No. 05/2018-Central Excise

New Delhi, the 2<sup>nd</sup> February, 2018

G.S.R. (E).- In exercise of the powers conferred by sub-section (1) of section 5A of the Central Excise Act, 1944 (1 of 1944) read with sub-section (3) of section 133 of the Finance Act, 1999 (27 of 1999), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby rescinds the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No. 21/2009 –Central Excise, dated the 7<sup>th</sup> July, 2009, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide*, number G.S.R. 479(E), dated the 7<sup>th</sup> July, 2009, except as respects things done or omitted to be done before such rescission.

[F. No. 334/04/2018-TRU]

(Gunjan Kumar Verma) Under Secretary to the Government of India